

[Shri Shah Nawaz Khan].

sident, in relation to the State of Kerala. [Placed in Library. See No. LT-5360/65].

ANNUAL REPORT OF THE STATE TRADING CORPORATION OF INDIA LTD. ETC.

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following papers:—

- (1) (i) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-5361/65].

- (2) Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the year 1964-65, under section 19 of the said Act. [Placed in Library. See No. LT-5362/65].

ANNUAL REPORT OF AIR INDIA ETC.

The Minister of Transport (Shri Raj Bahadur): I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 37 read with sub-section (4) of section 15 of the Air Corporation Act, 1953:—

- (1) Annual Report of the Air-India along with the Annual Accounts for the year 1964-65 and Audit Report thereon. [Placed in Library. See No. LT-5363/65].
- (2) Annual Report of the Indian Airlines Corporation along with the Annual Accounts for

the year 1964-65 and Audit Report thereon. [Placed in Library. See No. LT-5364/65].

ANNUAL REPORT OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION LIMITED, ETC.

Shri Manubhai Shah: On behalf of Shri T. N. Singh I beg to lay on the Table a copy each of the following papers:—

- (1) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (2) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-5365/65].

NOTIFICATION UNDER MADRAS CO-OPERATIVE SOCIETIES ACT

The Minister of Community Development and Co-operation (Shri S. K. Dey): On behalf of Shri B. S. Murthy I beg to lay on the Table under sub-section (5) of section 65 of the Madras Cooperative Societies Act, 1932, a copy of Notification S.R.O. No. 343/65 published in Kerala Gazette dated the 14th September, 1965, making certain amendments to the Rules issued by the Government of Kerala under the said Act. [Placed in Library. See No. LT-5366/65].

SEVENTH REPORT OF THE COMMISSIONER OF LINGUISTIC MINORITIES

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): I beg to lay on the Table a copy of Seventh Report of the Commissioner of Linguistic Minorities for